

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No215
CP(IB)/50(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Chiripal Poly Films Ltd (Operational Creditor)
V/s
Fairdeal Process Automation Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..13/09/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Abhishek Mehta, Adv.
For the Respondent :

ORDER

Learned Counsel Mr. Abhishek Mehta for the applicant states that parties have amicably settled the matter and further states that he has been instructed to pray for withdrawal of the application. On instructions, request is made to allow him to withdraw the application, request granted.

Application is allowed to be withdrawn, thereby CP (IB) 50 (AHM) 2022 stand withdrawn and disposed of.

-sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-sd-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)